

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH, BENGALURU**  
*(Through web-based Video Conferencing Platform)*

**ITEM No.07**  
**IA No.390 of 2022 in**  
**CP (IB) No.17/BB/2022**

**IN THE MATTER OF:**

M/s. Sai Constructions ... Petitioner  
Vs.  
M/s. Tierra Farm Assets Company Pvt. Ltd. ... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 06.03.2023**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. PRASANTA KUMAR MOHANTY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT (Through Video Conferencing):**

For IA 390/2022 : Shri Srinandan Karthikeyan, Adv.  
For IA 390/2022 : Ms. Aishwarya G., Adv. for R1 and R2

**ORDER**

**IA No.390 of 2022:**

1. This application has been filed by the RP of Corporate Debtor u/s 9 of the Code r/w Rule 11 of NCLT Rules, 2016 seeking a direction to the Respondents to handover Tally data, list of book of accounts of the Corporate Debtor, etc.
2. Heard the Ld. Counsels for the Applicant and Respondents.
3. Ld. Counsel for the Respondents is granted 15 days' time to procure a copy of the documents of the CD from the CBI and IT Department and hand it over to the Applicant so that the CIRP proceedings will be completed in time. Further, Ld. Counsel for the Respondent is granted 15 days' time to file reply, after service on the other side.
4. List the case on **10.04.2023**.

**Sd/-**

**PRASANTA KUMAR MOHANTY**  
**MEMBER (TECHNICAL)**

Krishna

**Sd/-**

**T. KRISHNAVALLI**  
**MEMBER (JUDICIAL)**